

Sub:- Streamlining the process of up-dation of cases for Final Hearing

It has been observed that some of the Dealing Assistants are not updating the final hearing cases in their appropriate caption/priority/category. Wrong or incorrect up-dation results in listing of the case in inapplicable category and at times breaching the chronological order in their due course of priority. It also gives rise to misunderstanding amongst the litigants and Advocates, which must be avoided in all circumstances.

As directed, with a view to streamline the process of up-dation, it may be necessary to restrict the up-dation of cases in following categories to be done strictly under written permission of the Principal Registrar (Judicial) for the Principal Bench at Jabalpur and by the Principal Registrars for the respective Benches of Indore and Gwalior. These categories are :

1. Supreme Court Expedited/Direction Cases.
2. High Court Expedited Cases – Special Humanitarian Reason.
3. High Court Expedited Cases – Short questions, arguments not exceeding 30 minutes.
4. Cases of Senior Citizen More than 75 years old.

In other words, up-dation of final hearing cases in the aforesaid categories may be done only by the Principal Registrar (Judicial) for the Principal Bench at Jabalpur and by the Principal Registrars for the respective Benches of Indore and Gwalior. Further, the Designated Officers must ensure that cases to be up-dated under categories at serial No.2 and 3 above can be done only if there is express judicial order to process the case under that category and not otherwise, being from Special Categories.

The up-dation of cases falling under any other category / sub-categories (other than aforesaid categories) shall be ensured by the Dealing Assistants duly verified by the concerned Section Officers/Incharge on the basis of record/documents.

All concerned, must comply with these instructions without exception. Any lapse in that behalf will have to be viewed seriously.

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(Manohar Mamtani)
Principal Registrar (Judicial)